



2025:DHC:11135-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 12363/2024, CM APPL. 51444/2024
ASSTT COMDT RABINDRA NATH NAIAKPetitioner
Through: Mr. Abhay Kumar Bhargava,
Mr. Satyaarth Sinha and Ms. Shradha
Mewati, Advs.

versus

UNION OF INDIA & ORS.Respondents
Through: Ms. Avshreya Pratap Singh
Rudy, CGSC with Ms. Laavanya Kaushik,
Adv. for UOI

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA
ORDER (ORAL)

% 09.12.2025

C. HARI SHANKAR, J.

1. Mr. Abhay Kumar Bhargava, learned Counsel for the petitioner submits that his client has received a Signal No. R/3177 in response to show cause notice dated 6 August 2024 from the respondents stating that his representation has been accepted.
2. Accordingly, the grievance in this writ petition does not survive further for consideration. The writ petition is accordingly disposed of.

C.HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

DECEMBER 9, 2025/aky